

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2735 OF 2020

(Crime No.474/2018 of Angamaly Police Station, Ernakulam District)

Petitioner / 1ST Accused

Babu,

Aged 42 years,
S/o. Kochappu, Arrakkal House,
Erappu Kara, Mookkannoor Village,
Now residing at: House of Madassery
Devassy Kutty, Kalarkuzhy Bhagam,
Mookkannoor, Angamaly

BY ADV. S. Rajeev, K. K. Dheerendrakrishnan, V. Vinay, D. Feroze, K. Anand

RESPONDENT

State of Kerala,

Rep. by Public Prosecutor
High Court of Kerala,
Ernakulam-682 031
(Crime No. 474/2018 of Angmaly
Police Station, Ernakulam District)

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

When this Bail Application filed under Section 439 of the Code of Criminal Procedure came up for consideration before this Court through Video Conference, the learned counsel for the petitioner submits that he is withdrawing the Bail Application. Hence, this Bail Application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN, JUDGE

pkk